GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION No. 1525 TO BE ANSWERED ON 14.03.2023

SERIOUS OFFENCE CASES UNDER PCPNDT ACT

1525. SHRI SANJAY RAUT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) The number of court cases that were registered in the last three years under the Pre-Conception & Pre-natal Diagnostic Techniques (PCPNDT)Act;
- (b) whether authorities have filed appeals against the acquittals, given the low conviction rate and if so, the details thereof and if not, the reasons therefore;
- (c) the number of ultrasound machines sealed and seized so far for offences committed under PCPNDT Act in the country; and
- (d) whether, any of the machines has been released during trails and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

As per the information received from the States/ UTs:

- (a) total **425** court cases have been registered in the last three years under the Pre-Conception & Pre-natal Diagnostic Techniques (PCPNDT) Act.
- (b) total **90** appeals have been filed against the acquittals by the Authorities
- (c) total **3521** ultrasound machines have been sealed and seized so far for offences committed under PCPNDT Act in the country; and
- (d) total 125 ultrasound machines have been released during trials in the country
